

BILL NO. 08 OF 2015

**The Delhi Value Added
Tax (2nd Amendment)
Bill, 2015**



**(As passed by the Legislative Assembly of the National
Capital Territory of Delhi on 30th June, 2015)**

THE DELHI VALUE ADDED TAX (2nd AMENDMENT) BILL, 2015

A

BILL

to further amend the Delhi Value Added Tax Act, 2004 (3 of 2005).

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-sixth year of the Republic of India as follows:-

1. Short title, extent and commencement.- (i) This Act may be called the Delhi Value Added Tax (Second Amendment) Act, 2015.

(ii) It extends to the whole of the National Capital Territory of Delhi.

(iii) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act.

2. Amendment of section 4.- In the principal Act, in section 4, in sub-section (1), for clause (c), the following clause shall be substituted, namely:-

“(c) in respect of goods specified in the Fourth Schedule, at the rates specified therein against the description of goods :

Provided that the rate of tax in respect of goods specified in the Fourth Schedule shall be higher than the rate of tax applicable under clause (e) of this sub-section but shall not be more than thirty paise in the rupee;”.

3. Amendment of section 8.- In the principal Act, in section 8,-

(i) in sub-section (1), for clause (c), the following clause shall be substituted, namely:-

“(c) the previously agreed consideration for that sale has been altered by agreement with the recipient for any reason except where a discount or incentive is offered through a credit note after issuance of tax invoice in respect of a sale to a registered dealer;” and



- in sub-section (2), after clause (b), the following explanation shall be inserted, namely:-

“Explanation : Credit notes issued on account of post sale discounts or incentives will be independent of tax component and no adjustments in the output tax would be required to be made.”.

4. **Amendment of Section 10.**-In the principal Act, in section 10,-

- for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) Subject to sub-sections (1) and (2) of section 8, where any purchaser has been issued with a credit note or debit note in terms of section 51 of this Act or if he returns or rejects goods purchased, as a consequence of which the tax credit claimed by him in any tax period in respect of which the purchase of goods relates, becomes short or excess, he shall compensate such short or excess by adjusting the amount of the tax credit allowed to him in respect of the tax period in which the credit note or debit note has been issued or goods are returned.

Explanation : While issuance of a credit note of a post sale discount or incentive by a selling dealer, where no adjustment to output tax, as per the provisions of sub-sections (1) and (2) of section 8 has been made, no adjustment for reduction of input tax credit would be required by the respective buying registered dealer.”; and

- in sub-section (5), for the starting word **“Where”**, the words and symbol **“Subject to sub-sections (1) and (2) of section 8 and conditions as may be prescribed, where”** shall be substituted.

5. **Amendment of section 22.**- In the principal Act, in section 22, sub-section (7) shall be omitted.

6. **Amendment of section 38.**- In the principal Act, in section 38, in sub-section (5), for the words **“fifteen days”**, the words **“forty five days”** shall be substituted.

7. **Amendment of section 51.**- In the principal Act, in section 51, for the starting word **“Where”**, the words and symbol **“Subject to sub-sections (1) and (2) of section 8, where”** shall be substituted.

8. **Amendment of section 86.** - In the principal Act, in section 86 -

- in sub-section (5), for the words **“five hundred”**, the words **“two hundred”** shall be substituted;



- for sub-section (6), the following sub-section shall be substituted, namely:-

“(6) If a registered dealer fails to comply with the provisions of sub-section (2) of section 22 of this Act, he shall be liable to pay, by way of penalty, a sum equal to two hundred rupees for every day of default subject to a maximum of twenty five thousand rupees.”;

- in sub-section (9), for the words **“five hundred”**, the words **“two hundred”** shall be substituted;
- in sub-section (16), for clause (b), the following clauses shall be substituted, namely:-

“(b) having issued a tax invoice or retail invoice, has failed to account it correctly in his books of account; or

(c) failed to issue a tax invoice or retail invoice as required under the provisions of section 50 of this Act;” and

- in sub-section (20), the explanation shall be omitted.

9. Amendment of section 89.- In the principal Act, in section 89, in sub-section (4), clause (c) shall be omitted.

10. Amendment of the Fourth Schedule.- In the principal Act, for the Fourth Schedule appended thereto, the following shall be substituted, namely:-

**“ The Fourth Schedule
(see section 4)**

S.No	Commodity	Rate of Tax
•	Petroleum Products other than liquid petroleum gas, piped natural gas, Compressed Natural Gas and Kerosene such as <ul style="list-style-type: none"> • Naptha; • Aviation Turbine Fuel; • Spirit; • Gasoline; • Furnace oil; • Wax (except petroleum wax used for 	Twenty paise in the rupee



	<ul style="list-style-type: none"> • manufacture of candles); • Mixture and combination of above products. 	
•	Liquor (Foreign and Indian Made Foreign Liquor).	Twenty paise in the rupee
•	Country Liquor.	Twenty paise in the rupee
•	Narcotics (Bhaang).	Twenty paise in the rupee
•	Molasses.	Twenty paise in the rupee
•	Rectified Spirit.	Twenty paise in the rupee
•	Lottery Tickets.	Twenty paise in the rupee
•	Brake Fluid.	Twenty paise in the rupee
•	Tobacco and Gutkha, unmanufactured tobacco, bidis and tobacco used in manufacture of bidis and hooka tobacco	Twenty paise in the rupee
•	Aerated Drinks.	Twenty paise in the rupee
•	Watches costing above rupees five thousand.	Twenty paise in the rupee

"

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 30th June, 2015.

DELHI
Dated: 30th June, 2015



(Ram Niwas Goel)
Speaker,
Legislative Assembly of the
National Capital Territory of Delhi

BILL NO. 08 OF 2015

**The Delhi Value Added
Tax (2nd Amendment)
Bill, 2015**

(As introduced in the Legislative Assembly of the
National Capital Territory of Delhi on 29th June, 2015)


P. R. MEENA, I.A.S.
Secretary
Delhi Vidhan Sabha
Old Sectt. Delhi-110084

THE DELHI VALUE ADDED TAX (2nd AMENDMENT) BILL, 2015

A

BILL

to further amend the Delhi Value Added Tax Act, 2004 (3 of 2005).

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-sixth year of the Republic of India as follows:-

1. **Short title, extent and commencement.**- (i) This Act may be called the Delhi Value Added Tax (Second Amendment) Act, 2015.

(ii) It extends to the whole of the National Capital Territory of Delhi.

(iii) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act.

2. **Amendment of section 4.**- In the principal Act, in section 4, in sub-section (1), for clause (c), the following clause shall be substituted, namely:-

“(c) in respect of goods specified in the Fourth Schedule, at the rates specified therein against the description of goods :

Provided that the rate of tax in respect of goods specified in the Fourth Schedule shall be higher than the rate of tax applicable under clause (e) of this sub-section but shall not be more than thirty paise in the rupee;”.

3. **Amendment of section 8.**- In the principal Act, in section 8,-

(i) in sub-section (1), for clause (c), the following clause shall be substituted, namely:-

“(c) the previously agreed consideration for that sale has been altered by agreement with the recipient for any reason except where a discount or incentive is offered through a credit note after issuance of tax invoice in respect of a sale to a registered dealer;” and



- (ii) in sub-section (2), after clause (b), the following explanation shall be inserted, namely:-

"Explanation : Credit notes issued on account of post sale discounts or incentives will be independent of tax component and no adjustments in the output tax would be required to be made."

4. Amendment of Section 10.-In the principal Act, in section 10,-

- (i) for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) Subject to sub-sections (1) and (2) of section 8, where any purchaser has been issued with a credit note or debit note in terms of section 51 of this Act or if he returns or rejects goods purchased, as a consequence of which the tax credit claimed by him in any tax period in respect of which the purchase of goods relates, becomes short or excess, he shall compensate such short or excess by adjusting the amount of the tax credit allowed to him in respect of the tax period in which the credit note or debit note has been issued or goods are returned.

Explanation : While issuance of a credit note of a post sale discount or incentive by a selling dealer, where no adjustment to output tax, as per the provisions of sub-sections (1) and (2) of section 8 has been made, no adjustment for reduction of input tax credit would be required by the respective buying registered dealer."; and

- (ii) in sub-section (5), for the starting word "Where", the words and symbol "Subject to sub-sections (1) and (2) of section 8 and conditions as may be prescribed, where" shall be substituted.

5. Amendment of section 22.- In the principal Act, in section 22, sub-section (7) shall be omitted.

6. Amendment of section 38.- In the principal Act, in section 38, in sub-section (5), for the words "fifteen days", the words "forty five days" shall be substituted.



7. **Amendment of section 51.**- In the principal Act, in section 51, for the starting word "Where", the words and symbol "Subject to sub-sections (1) and (2) of section 8, where" shall be substituted.

8. **Amendment of section 86.** - In the principal Act, in section 86 -

(i) in sub-section (5), for the words "five hundred", the words "two hundred" shall be substituted;

(ii) for sub-section (6), the following sub-section shall be substituted, namely:-

"(6) If a registered dealer fails to comply with the provisions of sub-section (2) of section 22 of this Act, he shall be liable to pay, by way of penalty, a sum equal to two hundred rupees for every day of default subject to a maximum of twenty five thousand rupees.";

(iii) in sub-section (9), for the words "five hundred", the words "two hundred" shall be substituted;

(iv) in sub-section (16), for clause (b), the following clauses shall be substituted, namely:-

"(b) having issued a tax invoice or retail invoice, has failed to account it correctly in his books of account; or
(c) failed to issue a tax invoice or retail invoice as required under the provisions of section 50 of this Act;" and

(v) in sub-section (20), the explanation shall be omitted.

9. **Amendment of section 89.**- In the principal Act, in section 89, in sub-section (4), clause (c) shall be omitted.



10. Amendment of the Fourth Schedule.- In the principal Act, for the Fourth Schedule appended thereto, the following shall be substituted, namely:-

“ The Fourth Schedule
(see section 4)

S.No.	Commodity	Rate of Tax
1.	Petroleum Products other than liquid petroleum gas, piped natural gas, Compressed Natural Gas and Kerosene such as (i) Naptha; (ii) Aviation Turbine Fuel; (iii) Spirit; (iv) Gasoline; (v) Furnace oil; (vi) Wax (except petroleum wax used for manufacture of candles); (vii) Mixture and combination of above products.	Twenty paise in the rupee
2.	Liquor (Foreign and Indian Made Foreign Liquor).	Twenty paise in the rupee
3.	Country Liquor.	Twenty paise in the rupee
4.	Narcotics (Bhaang).	Twenty paise in the rupee
5.	Molasses.	Twenty paise in the rupee
6.	Rectified Spirit.	Twenty paise in the rupee
7.	Lottery Tickets.	Twenty paise in the rupee
8.	Brake Fluid.	Twenty paise in the rupee
9.	Tobacco and Gutkha, unmanufactured tobacco, bidis and tobacco used in manufacture of bidis and hooka tobacco	Twenty paise in the rupee
10.	Aerated Drinks.	Twenty paise in the rupee
11.	Watches costing above rupees five thousand.	Twenty paise in the rupee



STATEMENT OF OBJECTS AND REASONS

Amendment in section 4 is aimed to make enabling provisions in the Act for levy of VAT in respect of goods described in the Fourth Schedule at such rates as may be notified by the Government and specified against the description of goods enlisted therein instead of a flat rate of 20%. However, this will be subject to the condition that such rates shall be higher than the rate of tax applicable under clause (e) of section 4(1) in respect of goods not specified in any of the Schedules but shall not be more than 30%.

Amendment in section 8 is proposed to disallow the adjustments in output tax of the selling dealer and the input tax of the purchasing dealers on account of issuance of credit notes by the selling dealers for post sale discounts and incentives as monitoring of such adjustments is not only a tedious job but also have no impact on the overall tax receipts of the Department.

Amendment of section 22 is proposed to do away with filing of certificate of registration, while applying for cancellation of his registration or the registration has been cancelled otherwise by the department. It will smoothen the process of online filing of application. Consequential amendments are also proposed in section 86 and 89.

Amendment of section 38 is proposed to increase the time limit of 15 days to 45 days for seeking security from the dealers claiming refund if security is required during processing of refund claims.



Amendment of section 86 is proposed to reduce the amount of penalties for delay in furnishing of information relating to change in the nature of business or closure of business, late filing of returns, non-furnishing of information and non-issuance of invoices. The explanation appearing after sub-section (20) is also proposed to be omitted to avoid duplicity.

Amendments in the principal Act are being proposed for removing deficiencies / legal lacunae in the statute thereby making the tax administration simpler and convenient for the dealers.

The Bill seeks to achieve the aforesaid objectives.

(MANISH SISODIA)
DEPUTY CHIEF MINISTER / FINANCE MINISTER



FINANCIAL MEMORANDUM

The Delhi Value Added Tax (Second Amendment) Bill, 2015 does not involve any additional financial implications since no outgo on new posts is anticipated from the Consolidated Fund of the National Capital Territory of Delhi.



MEMORANDUM REGARDING DELEGATED LEGISLATION


The Delhi Value Added Tax (Second Amendment) Bill, 2015 does not make provision for the delegation of power in favour of any functionaries to make subordinate legislation.



विधेयक संख्या (08) 2015

दिल्ली मूल्य संबंधित कर
(द्वितीय संशोधन)
विधेयक, 2015

(जैसा कि राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा
में दिनांक 29 जून, 2015 को पुरःस्थापित किया गया)


सचिव
दिल्ली विधान सभा
पुराना सचिवालय, दिल्ली

दिल्ली मूल्य संवर्धित कर (द्वितीय संशोधन) विधेयक, 2015,

दिल्ली मूल्य संवर्धित कर अधिनियम, 2004 (2005 का 3) में आगे संशोधन के लिए

एक

विधेयक

इसे भारतीय गणराज्य के छियासठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नानुसार अधिनियमित किया जाएगा:-

1. संक्षिप्त शीर्षक, विस्तार एवं प्रारंभ :- (i) इस अधिनियम को दिल्ली मूल्य संवर्धित कर (द्वितीय संशोधन) अधिनियम, 2015 कहा जाएगा।

(ii) यह सम्पूर्ण राष्ट्रीय राजधानी क्षेत्र दिल्ली में विस्तारित होगा।

(iii) यह उस तिथि से प्रभावी होगा जो सरकार, सरकारी राजपत्र में अधिसूचना द्वारा नियत करेगी।

बशर्ते कि इस अधिनियम के विभिन्न प्रावधानों के लिए विभिन्न तिथियों नियत की जा सकेंगी।

2. धारा 4 का संशोधन, - मूल अधिनियम की धारा 4 की उपधारा (1) में, -

(i) खंड (ग) के स्थान पर निम्नलिखित खंड प्रतिस्थापित किया जायेगा, अर्थात् :-

“(ग) चौथी अनुसूची में विनिर्दिष्ट सामान के विषय में उसमें समान विवरण के सामने उल्लिखित दरों पर :-

बशर्ते कि चौथी अनुसूची में विनिर्दिष्ट वस्तु पर कर की दर इस उपधारा के खंड (ड.) के अधीन लागू कर की दर से उँची होगी परंतु रूपए में तीस पैसे की दर से अधिक नहीं होगी;”

3. धारा 8 का संशोधन. - मूल अधिनियम की धारा 8 में, -

(i) धारा (1) में खंड (ग) के स्थान पर निम्नलिखित खंड प्रतिस्थापित किया जायेगा, अर्थात् :-

“(ग) किसी पंजीकृत व्यापारी को की गई बिक्री के संदर्भ में टैक्स का इन्वायस जारी करने के पश्चात् क्रेडिट नोट के माध्यम से छूट या प्रोत्साहन राशि प्रदान करने की स्थिति को छोड़कर, बिक्री की पूर्व सहमत राशि में प्राप्तकर्ता के साथ समझौते से किसी कारण से बदलाव किया जाता है;” , तथा

(ii) उपधारा (2) में खण्ड (ख) के पश्चात् निम्नलिखित खण्ड सन्निविष्ट किया जायेगा, अर्थात्

“स्पष्टीकरण :- बिक्री उपरान्त छूट या प्रोत्साहन पर दिये गये क्रेडिट नोट स्वतंत्र कर घटक होगा तथा आउटपुट कर में किसी समायोजन की आवश्यकता नहीं होगी।”



4. धारा 10 का संशोधन. - मूल अधिनियम की धारा 10 में ,-

(i) उपधारा के स्थान पर निम्नलिखित उपधारा प्रतिस्थापित की जायेगी, अर्थात् :-

“(1) धारा 8 की उपधारा (1) तथा (2) की शर्त पर जब किसी क्रेता को इस अधिनियम की धारा 51 के अनुसार क्रेडिट नोट या डेबिट नोट दिया गया है या यदि वह खरीदे गए सामान को वापिस या अस्वीकार कर देता है और परिणामस्वरूप उसने खरीदे गए सामान संबंधी किसी कर अवधि के लिए उसके दावा किए गए टैक्स क्रेडिट में न्यूनता या अधिकता आती है तो जिस कर अवधि में क्रेडिट नोट या डेबिट नोट प्रदान किया गया है या सामान लौटाया गया है वह उसे दिए गए कर क्रेडिट की राशि को समायोजित करके न्यूनता या अधिकता की प्रतिपूर्ति करेगा।

स्पष्टीकरण:-जहाँ धारा 8 की उपधारा (1) तथा (2) के प्रावधान के अनुसार बिक्री उपरान्त छूट या प्रोत्साहन क्रेडिट नोट प्रदान करने समय विक्रेता व्यापारी द्वारा आउटपुट कर का समायोजन नहीं किया गया था तो संबंधित क्रेता पंजीकृत व्यापारी द्वारा इनपुट टैक्स क्रेडिट में घटोतरी का समायोजन नहीं किया जायेगा; तथा

(ii) उपधारा (5) में आरंभिक शब्द “ जहाँ ” के स्थान पर “ धारा 8 की उपधारा (1) तथा (2) के अधीन तथा यथा निर्धारित शर्तों, जहाँ ” शब्दों तथा निशान को प्रतिस्थापित किया जाएगा “।

5. धारा 22 का संशोधन. - मूल अधिनियम की धारा 22 में उपधारा (7) को हटाया जाएगा।

6. धारा 38 का संशोधन. - मूल अधिनियम की धारा 38 में उपधारा (5) में “ पन्द्रह दिनों ” शब्दों के स्थान पर “ पैंतालीस दिनों ” शब्दों को प्रतिस्थापित किया जाएगा।

7. धारा 51 का संशोधन. - मूल अधिनियम की धारा 51 में आरंभिक शब्द “ जहाँ ” के स्थान पर “ धारा 8 की उपधारा (1) तथा (2) के अधीन, जहाँ ” शब्दों तथा निशान को प्रतिस्थापित किया जाएगा “।

8. धारा 86 का संशोधन,- मूल अधिनियम की धारा 86 में-

(i) उपधारा 5 में “ पाँच सौ ” शब्दों के स्थान पर “ दो सौ ” शब्दों को प्रतिस्थापित किया जायेगा,

(ii) उपधारा 6 के लिए निम्नलिखित उपधारा प्रतिस्थापित की जायेगी, अर्थात् :-

“(6) यदि पंजीकृत व्यापारी इस अधिनियम की धारा 22 की उपधारा (2) के प्रावधानों का अनुपालन करने में असमर्थ रहता है तो उसे जुमाने के रूप में अधिकतम पाँच हजार रुपए तक चुकता न किए जाने वाले प्रत्येक दिन के दो सौ रुपए के बराबर राशि का भुगतान करना होगा”

(iii) उपधारा (9) में “ पांच सौ ” शब्दों के स्थान पर “ दो सौ ” शब्दों को प्रतिस्थापित किया जायेगा,

(iv) उपधारा 16 में खण्ड (ख) के स्थान पर निम्नलिखित खण्ड प्रतिस्थापित किया जायेगा, अर्थात् :-

“(ख) टैक्स इन्वायस या रिटेल इन्वायस जारी करने पर अपने खाता पुस्तकों में सही रूप में हिसाब नहीं रखता है ; या

(ग) इस अधिनियम की धारा 50 के प्रावधानों के अंतर्गत यथापेक्षित टैक्स इन्वायस या रिटेल इन्वायस जारी नहीं करता है” तथा



(v) उपधारा (20) में स्पष्टीकरण को हटाया जायेगा।

9. धारा 89 का संशोधन,— मूल अधिनियम की धारा 89 में, उपधारा (4) में खण्ड (ग) को हटाया जायेगा,

10. चौथी अनुसूची का संशोधन — चौथी अनुसूची के लिए मूल अधिनियम में उसके साथ संलग्न चौथी अनुसूची के स्थान पर निम्न को प्रतिस्थापित किया जायेगा :—

“ चौथी अनुसूची
(धारा 4 देखें)

क. सं.	वस्तुएं	कर की दर
1.	लिव्क्विड पेट्रोलियम गैस, पाइपड नैचुरल गैस, कम्पैस्ड नैचुरल गैस तथा केरोसिन के अलावा पेट्रोलियम उत्पाद जैसे — (i) नपथा ; (ii) एविएशन टरबाइन फ्यूल ; (iii) स्पीरिट ; (iv) गैसोलाइन ; (v) फरनेस ऑयल ; (vi) वैक्स (मोमबत्ती के निर्माण के लिए प्रयुक्त पेट्रोलियम वैक्स को छोड़कर) ; (vii) उपरोक्त उत्पादों के मिश्रण एवं कम्बिनेशन	रूपए में 20 पैसे
2.	शराब (विदेश एवं भारत में बनी विदेशी शराब)	रूपए में 20 पैसे
3.	देशी शराब	रूपए में 20 पैसे
4.	नारकोटिक्स (भांग)	रूपए में 20 पैसे
5.	सीरा	रूपए में 20 पैसे
6.	रैक्टीफाइड स्पीरिट	रूपए में 20 पैसे
7.	लॉटरी टिकट	रूपए में 20 पैसे
8.	ब्रेक फ्लूड	रूपए में 20 पैसे
9.	तंबाकू एवं गुटका, अनिर्मित तंबाकू, बीड़ी तथा हुक्का तंबाकू के निर्माण में प्रयुक्त बीड़ी तथा तंबाकू।	रूपए में 20 पैसे
10.	वायुयुक्त पेय	रूपए में 20 पैसे
11.	पाँच हजार रूपए से ज्यादा लागत की घड़ियाँ	रूपए में 20 पैसे



उद्देश्य और कारणों का विवरण

सरकार द्वारा अधिसूचित तथा 20 प्रतिशत की फ्लैट दर के बजाय उसमें नामित वस्तुओं के विवरण के विरुद्ध उल्लेखित दरों पर चतुर्थ अनुसूची में उल्लेखित वस्तुओं के संबंध में वैट की उगाही के लिए अधिनियम में प्रावधानों को समर्थ करने के लिए धारा 4 में संशोधन। यद्यपि यह इस शर्त पर होगा कि किसी अनुसूची में गैर विनिर्दिष्ट वस्तु के संबंध में धारा 4 (1) के खंड (ई) के अंतर्गत लागू कर की दर से यह दर ज्यादा होगा परंतु 30 प्रतिशत से ज्यादा नहीं होगा।

बिक्री उपरांत छूट तथा प्रोत्साहन के लिए विक्रेता डिलरों द्वारा साख नोट के जारी के कारण विक्रेता डीलर के आउटपुट कर तथा खरीददार डिलरों के इनपुट कर में समायोजन की गैर अनुमति के लिए धारा 8 में संशोधन प्रस्तावित है क्योंकि ऐसा समायोजन न केवल थकाने वाला है, परंतु विभाग के संपूर्ण कर पारित पर कोई प्रभाव नहीं डालता है।

पंजीकरण के रद्दकरण के लिए आवेदन करते समय या विभाग द्वारा अन्यथा पंजीकरण के रद्दकरण के दौरान पंजीकरण के प्रमाण पत्र के फाइलिंग को करने के लिए धारा 22 में संशोधन का प्रस्ताव है। इससे आवेदन को ऑन लाईन फाइल करने की प्रक्रिया आसान होगी। परिणामी धारा 86 एवं 89 में भी संशोधन का प्रस्ताव है।

यदि रिफंड की प्रक्रिया के दौरान प्रतिभूति अपेक्षित है तो रिफंड का दावा करने वाले डीलरों से प्रतिभूति प्राप्त करने के लिए समय सीमा को 15 दिन से बढ़ाकर 45 दिन करने हेतु धारा 38 में संशोधन का प्रस्ताव है।

व्यापार की प्रकृति में परिवर्तन के संबंध में सूचना प्रस्तुत करने में देरी या व्यापार को बंद करने, रिटर्न को विलम्ब से फाइल करना, सूचना प्रस्तुत न करना तथा इन्चायस जारी न करने के लिए दण्ड की राशि में कमी हेतु धारा 86 में संशोधन का प्रस्ताव है। जुल्तीकेसी (नकल) रोकने के लिए उप धारा (20) के बाद स्पष्टीकरण को समाप्त करने का प्रस्ताव है।

परिनियम में कमी/कानूनी कमी को दूर करने के लिए मुख्य अधिनियम में संशोधन का प्रस्ताव है ताकि डिलरों के लिए कर प्रणाली को सरल व सुगम बनाया जा सके।

उक्त उद्देश्यों को हासिल करने हेतु यह बिल प्रस्तुत है।

(मनीष सिसौदिया)

उप-मुख्यमंत्री/वित्त मंत्री



वित्तीय ज्ञापन

दिल्ली मूल्यसंवर्धित कर (द्वितीय संशोधन) विधेयक, 2015 में कोई अतिरिक्त वित्तीय पहलू सम्मिलित नहीं है

क्योंकि राष्ट्रीय राजधानी क्षेत्र दिल्ली के संचित निधि से नए पदों का सृजन प्रत्याशित नहीं है।



प्रत्यायोजित विधान के संबंध में ज्ञापन

दिल्ली मूल्यसंवर्धित कर (द्वितीय संशोधन) विधेयक, 2015 अधीनस्थ विधि निर्माण के लिए किसी पदधारी के पक्ष में शक्तियों के प्रत्यायोजन के लिए प्रावधान नहीं करता है।

